

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 832 of 2020

IN THE MATTER OF:

Satya Narayan Jhunjhunwala

... Appellant

Versus

Supriyo Kumar Chaudhuri & Ors.

...Respondents

WITH

Company Appeal (AT) (Insolvency) No. 846 of 2020

IN THE MATTER OF:

Ramesh Chander Garg & Ors.

... Appellants

Versus

Supriyo Kumar Chaudhuri & Ors.

...Respondents

Present:

For Appellant :

Mr. Jayant Mehta, Mr. Udhav Nanda, Mr. P.D.V. Srikar, Mr. Malak M. Bhatt and Ms. Neeha Nagpal, Advocates

For Respondents :

Mr. Ramji Srinivasan, Senior Advocate with Mr. Indranil Ghosh, Ms. Swati Dalmia, Mr. Ojasa Arya, Mr. Palzer Mortan, Mr. Rishub Kapur and Mr. Orijit Chatterjee, Advocates for R-1

Mr. Ritin Rai, Senior Advocate with Mr. Madhav Kanoria, Mr. Bishwajit Dubey, Ms. Ritika Sinha and Mr. Aman Singhania, Advocates for R-2

O R D E R

(Through Virtual Mode)

14.10.2020 The judgment involving a similar question, on the basis of which the instant matters were adjourned on the last date of hearing, is yet to be pronounced.

Post both the matters on 'for Admission (Fresh Case)' on **6th November, 2020.**

Meanwhile, learned counsel for the parties will be at liberty to file their short written submissions.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/